

ITEM NO.1

COURT NO.15

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 24616/2020

(Arising out of impugned final judgment and order dated 25-09-2018 in WC No. 31804/2018 25-02-2020 in WC No. 6773/2020 passed by the High Court Of Judicature At Allahabad)

STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

HARIOM & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.130599/2020-CONDONATION OF DELAY IN FILING and IA No.130601/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.130602/2020-EXEMPTION FROM FILING O.T. IA No. 130599/2020 - CONDONATION OF DELAY IN FILING IA No. 130601/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT IA No. 130602/2020 - EXEMPTION FROM FILING O.T.)

Date : 29-07-2022 These matters were called on for hearing today.

**CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE ABHAY S. OKA**

**For Petitioner(s) Ms. Aishwarya Bhatti, ASG Sr. Adv.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Ashiwan Mishra, Adv.
Mr. Rakesh kumar Soni, Adv.
Ms. Vaidruti Mishra, Adv.
Mr. Kamlendra Mishra, AOR**

For Respondent(s) Mr. Ankur Yadav, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

In view of the letter circulated by learned counsel for the Petitioners seeking adjournment on the ground that further instructions are awaited from the State Government of

Uttar Pradesh, list the matter on 18.08.2022.

**(VIJAY KUMAR)
COURT MASTER (SH)**

**(PREETHI T.C.)
COURT MASTER (NSH)**